

F. No. 44 (10)/2004-Judl
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

New Delhi, dated the 3rd September, 2004

OFFICE MEMORANDUM

**Subject:- Revision of fee payable to Senior Counsel/ Central Government
Standing Counsel in various High Courts – Reg.**

The undersigned is directed to refer to this Department's O.M. No.26 (1)/99-Judl., O.M. No.26 (2)/99-Judl., O.M. No.25 (3)/99-Judl and O.M. No.27 (11)/99-Judl. all dated 24th September, 1999 regarding revision of fee payable to Senior Counsel/Central Government Standing Counsel in various High Courts, CAT Benches and District and Subordinate Courts and to state that the Clause VII 3 Perquisites of schemes of terms and conditions contained in the above mentioned O.Ms stands deleted.

(D.R. Meena)
Joint Secretary & Legal Adviser

Copy to:-

1. All Sr. Central Government Standing Counsels in various High Courts/various CAT Benches.
2. Sr. Central Government Standing Counsels in Karnataka High Court/Madras High Court/CAT Benches
3. Senior Central Government Standing Counsels in CAT Delhi.
4. All Standing Government Counsels, District and Subordinate Courts.
5. Incharge Branch Secretariats Mumbai, Kolkata, Bangalore and Chennai.
6. Incharge Litigation (High Court) Section.
7. Incharge Litigation (Lower Court) Section.
8. Cash section, Deptt. of Legal Affairs
9. Guard File, Judicial Section (with 10 spare copies)
10. OL Section for Hindi translation.

(D.R. Meena)
Joint Secretary & Legal Adviser